

केन्द्रीय उत्पादन शुल्क विभाग द्वारा हिन्दी में परिपत्रों का जारी किया जाना

3654. श्री जगदेव सिंह सिद्धान्ती : क्या वित्त मन्त्री यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय उत्पादन शुल्क विभाग से सम्बन्धित स्थायी आदेशों तथा परिपत्रों के हिन्दी रूपान्तर अंग्रेजी संस्करण के साथ-साथ जारी करने की व्यवस्था को किस तारीख तक अन्तिम रूप दे दिया जायेगा; और

(ख) इस मामले में विलम्ब होने के क्या कारण हैं ?

वित्त मन्त्री (श्री हाशीम चौधरी) :

(क) और (ख) सूचना इकट्ठी की जा रही है और लोक सभा की मेज पर रख दी जायेगी।

Income of Municipalities and Corporations in Kerala

3655. **Shri Vasudevan Nair:**
Shri Warrior:

Will the Minister of Finance be pleased to state:

(a) whether the Kerala Government have decided to allot greater share of income from the Motor Vehicles Tax to Municipalities and Corporations; and

(b) if so, the additional amount proposed to be given to these local bodies in 1966-67?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) No, Sir.

(b) Does not arise.

Raids in Bombay

3656. **Dr. Ram Manohar Lohia:**
Shri Madhu Limaye:

Will the Minister of Finance be pleased to state:

(a) the number of prosecutions launched by the Enforcement Directorate and Customs authorities for violations of the Foreign Exchange Regulation Act; and

(b) the convictions obtained at Bombay, Calcutta, Madras and Kanpur in 1965-66?

The Minister of Finance (Shri Sachindra Chaudhuri): (a) and (b). Information in this regard is being collected and will be laid on the Table of the Sabha.

Rural Water Supply Scheme in Punjab

3657. **Shri Daljit Singh:** Will the Minister of Health and Family Planning be pleased to state:

(a) whether the Government of Punjab have submitted certain rural water supply schemes for approval during the current financial year and the Fourth Five Year Plan;

(b) if so, the details thereof; and

(c) the decision taken thereon?

The Minister of Health and Family Planning (Dr. Sushila Nayar): (a) During the year 1965-66 the Government of Punjab submitted 93 rural water supply schemes for obtaining the sanction of the Government of India. No scheme has been received so far during 1966-67.

(b) and (c). The required information is given in the Annexure laid on the Table of the House. [Placed in Library. See No. LT-6041/66].

Power Generation in Punjab

3658. **Shri Daljit Singh:** Will the Minister of Irrigation and Power be pleased to state:

(a) the present capacity of Punjab for generating electricity;

(b) whether there is any proposal to increase the quantum of power in the State during 1966-67; and

(c) if so, the details thereof?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) The present installed generating capacity of Punjab is 610.4 MW.

(b) Yes.

(c) The following additions to the installed generating capacity are expected to be made during 1966-67:—

Bhakra Right Bank (Punjab Share) —	408.0 MW
Indraprastha Power Station (Punjab share)	62.5 MW
Diesel set	1.0 MW
	<hr/>
	471.5 MW

**Construction of a Hotel for UNESCO
Delegates in 1956**

3659. Shri Vishram Prasad: Will the Minister of Works, Housing and Urban Development be pleased to state:

(a) whether it is a fact that a firm of hoteliers were allotted land to construct a hotel to provide residential accommodation of the delegates of UNESCO conference held in November, 1956;

(b) if so, the terms and conditions of the agreement; and

(c) when the building was completed?

The Minister of Works, Housing and Urban Development (Shri Mehr Chand Khanna): (a) Yes.

(b) (i) An area of 5.46 acres was allotted at Rs. 2 lakhs per acre and an area of 0.86 acre at Rs. 1 lakh per acre.

(ii) The Firm were to pay 10 per cent of the premium immediately and balance 90 per cent before 15th January, 1956; interest at 6 per cent per annum being charged on the amount remaining un-paid after 15th December, 1955.

(iii) Apart from accommodation for common facilities like lounges, dining rooms, places of entertainment, swimming pool, shops etc., the hotel was to provide 200 rooms including accommodation required for the resident-

staff, bands and entertainers etc. At least 100 rooms were to be completed by the 31st March, 1956. As a guarantee for fulfilment of this condition, the firm were required to deposit a security of Rs. 25,000, which was liable to forfeiture in the event of non-compliance of this condition.

(iv) The firm were, subject to other municipal bye-laws being complied with, permitted to construct the hotel building to a height of 109 ft. without any additional charge on account of premium or ground-rent.

(c) In July, 1965.

Rates of Punjab Power for Delhi

**3660. Shri Yashpal Singh:
Shri Onkar Lal Berwa:**

Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Government of Punjab have increased the rate of power supply from Bhakra to the Union Territory of Delhi;

(b) if so, the reasons therefor; and

(c) the action being taken in the matter?

The Minister of Irrigation and Power (Shri Fakhruddin Ahmed): (a) No. So far the Delhi Electric Supply Undertaking has not received any intimation from the Punjab Government or the Punjab State Electricity Board regarding any increase in the rates for the supply of energy from Bhakra.

(b) and (c). Do not arise.

खोया बनाने पर प्रतिबन्ध

3661. श्री रामेश्वरानन्द : क्या स्वास्थ्य तथा परिवार नियोजन मंत्री यह बताने की कृपा करेंगी कि :

(क) क्या भारत-पाकिस्तान संघर्ष के दौरान सैनिकों को दूध उपलब्ध कराने के उद्देश्य से विभिन्न राज्यों में दूध से खोया बनाये जाने पर प्रतिबन्ध लगाने की कोई